

**OFFICE OF THE DISTRICT & SESSIONS JUDGE, NALANDA AT BIHARSHARIF**

**ORDER NO. 112 /2020**

In view of the Hon'ble Court's letter no. 37054-37090/A.D. (Misc.) Section, dated 19.09.2020 and in continuation of this office order no. 101/2020, dated 31.08.2020 as well as directions as contained in the Hon'ble Court's earlier letters issued since 22.03.2020 to 29.08.2020, it is hereby ordered that from **28.09.2020** the Courts of this judgeship will start functioning both in physical and virtual mode till **16.10.2020** as per guidelines given by the Hon'ble Court in letter no. 25067-25103, dated 01.06.20 regarding functioning of Courts through Virtual/Physical mode as per the following table :-

**District Court, Biharsharif.**

Sl. No.	Name of the Courts.	Dates of Physical mode Court	Dates of Virtual mode Court.
1	District & Sessions Judge, Nalanda.	28.09.20, 30.09.20, 03.10.20, 06.10.20, 09.10.20, 13.10.20 & 15.10.20.	Rest all other working days.
2	Principal Judge, Family Court, Nalanda	29.09.20, 01.10.20, 05.10.20, 07.10.20, 12.10.20, 14.10.20 & 16.10.20.	Rest all other working days.
3	Additional District & Sessions Judge -I, Biharsharif.	28.09.20, 30.09.20, 03.10.20, 06.10.20, 09.10.20, 13.10.20 & 15.10.20.	Rest all other working days.
4	Additional District & Sessions Judge -III, Biharsharif.	29.09.20, 01.10.20, 05.10.20, 07.10.20, 12.10.20, 14.10.20 & 16.10.20.	Rest all other working days.
5	Additional District & Sessions Judge -VI, Biharsharif.	28.09.20, 30.09.20, 03.10.20, 06.10.20, 09.10.20, 13.10.20 & 15.10.20.	Rest all other working days.
6	Additional District & Sessions Judge -VII, Biharsharif.	29.09.20, 01.10.20, 05.10.20, 07.10.20, 12.10.20, 14.10.20 & 16.10.20.	Rest all other working days.
7	C.J.M.-cum-Sub Judge-II -cum- Asstt. Sess. Judge- I, Nalanda at Biharsharif.	28.09.20, 30.09.20, 03.10.20, 06.10.20, 09.10.20, 13.10.20 & 15.10.20.	Rest all other working days.
8	Sub Judge -I-cum-A.C.J.M.-I-cum-Asstt. Sess. Judge- II, Biharsharif.	29.09.20, 01.10.20, 05.10.20, 07.10.20, 12.10.20, 14.10.20 & 16.10.20.	Rest all other working days.
9	Sub-judge - V-cum - A.C.J.M.-IV, Biharsharif.	28.09.20, 30.09.20, 03.10.20, 06.10.20, 09.10.20, 13.10.20 & 15.10.20.	Rest all other working days.
10	Sub-judge - VI- cum - A.C.J.M.-V, Biharsharif.	29.09.20, 01.10.20, 05.10.20, 07.10.20, 12.10.20, 14.10.20 & 16.10.20.	Rest all other working days.
11	Sub-judge -VIII- cum - A.C.J.M.- VII, Biharsharif.	28.09.20, 30.09.20, 03.10.20, 06.10.20, 09.10.20, 13.10.20 & 15.10.20.	Rest all other working days.
12	P.M. J.J.B., Biharsharif.	29.09.20, 01.10.20, 05.10.20, 07.10.20, 12.10.20, 14.10.20 & 16.10.20.	Rest all other working days.

13	Sri Ashish Ranjan, J.M. -II (Ist Class)-Cum- Addl. Munsif, -I, Biharsharif.	28.09.20, 30.09.20, 03.10.20, 06.10.20, 09.10.20, 13.10.20 & 15.10.20.	Rest all other working days.
14	„ Vidha Nand Sagar, J.M. -IV (Ist Class), Biharsharif.	28.09.20, 30.09.20, 03.10.20, 06.10.20, 09.10.20, 13.10.20 & 15.10.20.	Rest all other working days.
15	„ Avinash Kumar, J.M.-III (Ist Class), Biharsharif.	29.09.20, 01.10.20, 05.10.20, 07.10.20, 12.10.20, 14.10.20 & 16.10.20.	Rest all other working days.
<b><u>Sub-Divisional Court, Hilsa.</u></b>			
16	District & Sessions Judge, Camp Court, Hilsa.	05.10.20 & 12.10.20	—
17	Additional District & Sessions Judge -I, Hilsa.	28.09.20, 30.09.20, 03.10.20, 06.10.20, 09.10.20, 13.10.20 & 15.10.20.	Rest all other working days.
18	Additional District & Sessions Judge -II, Hilsa.	29.09.20, 01.10.20, 05.10.20, 07.10.20, 12.10.20, 14.10.20 & 16.10.20.	Rest all other working days.
19	Additional District & Sessions Judge -III, Hilsa.	28.09.20, 30.09.20, 03.10.20, 06.10.20, 09.10.20, 13.10.20 & 15.10.20.	Rest all other working days.
20	Additional District & Sessions Judge -IV, Hilsa.	29.09.20, 01.10.20, 05.10.20, 07.10.20, 12.10.20, 14.10.20 & 16.10.20.	Rest all other working days.
21	Sub-judge-I-cum-A.C.J.M.-I- cum-Asstt. Sess. Judge, Hilsa	28.09.20, 30.09.20, 03.10.20, 06.10.20, 09.10.20, 13.10.20 & 15.10.20.	Rest all other working days.
22	S.D.J.M. Hilsa.	29.09.20, 01.10.20, 05.10.20, 07.10.20, 12.10.20, 14.10.20 & 16.10.20.	Rest all other working days.
23	Sri Punit Kumar Tiwari, J.M.-III (Ist Class) -cum -Addl. Munsif-II, Hilsa.	28.09.20, 30.09.20, 03.10.20, 06.10.20, 09.10.20, 13.10.20 & 15.10.20.	Rest all other working days.
24	„ Roshan Kumar, J.M.-V (Ist Class) -cum -Addl. Munsif-III, Hilsa.	28.09.20, 30.09.20, 03.10.20, 06.10.20, 09.10.20, 13.10.20 & 15.10.20.	Rest all other working days.
25	„ Sikandar Paswan, J.M.-IV (Ist Class) -cum -Addl. Munsif-I, Hilsa.	29.09.20, 01.10.20, 05.10.20, 07.10.20, 12.10.20, 14.10.20 & 16.10.20.	Rest all other working days.

The Successor/ In-charge Court of any Courts (A.D.J./F.T.C./Sub-Judge-cum-A.C.J.M./S.D.J.M./Munsif/Addl.Munsif and J.M.) will also hear the cases related to that Courts as per dates mentioned in aforesaid table.

Nodal Officers, Biharsharif and Hilsa are exempted from performing any judicial function. Hence, in-charge Courts of Nodal Officers will perform judicial work.

Nazir, Civil Court, Biharsharif and Naib Nazir, Civil Court, Hilsa and Security personnel deployed in both Courts will ensure that no outsider enter in to the Court Campus without genuine work related to court. Face-mask and Thermal Screening is essential for all persons.

The learned Advocates are urged to come into Courts not more than three or four at one time with bare essential number of their clients (litigants), just to finish their Court related works and leave the Court Campus as soon as their work is finished.

Nazir, Civil Court, Biharsharif and Naib Nazir, Civil Court, Hilsa are also directed to get the Court Campus, Courts, chambers and all offices cleaned and sanitized before working of the Court on daily basis.

Physical Courts shall function within 10.30 A.M. to 01.30 P.M. and Virtual Courts shall function from 02.00 P.M. onwards till the end of usual work court hours daily.

All surrender/ surrender cum bail petitions, complaint petition and filing of Civil Suites shall be entertained only in Physical Court.

All petitions shall continue to be filed through e-filing mode, except those pertaining to Anticipatory Bail and Regular Bail before the Court of Sessions, which may be henceforth filed in physical mode. The petitions received through e-filing mode shall be listed in the cause list of the next date after their receipt. All filing will be kept in separate bundles date-wise and presented before the concerned courts on next working day after proper sanitization.

Filing Counter at Biharsharif and Hilsa will function from 10.30 A.M. to 01.30 P.M., Counter of Stock Holding corporation will function on every working day from 10.30 to 01.30 P.M. Only learned lawyers and Advocate Clerks are permitted to have access to the Service of Filing Counter, Copying Section and Counter of Stock Holding Corporation with direction to maintain social distancing, wearing Face Mask and Zero crowding.

Bench Clerk/Data entry operators/Deposition Writers shall ensure that copy of advance cause list / Roznama of their court / In-charge Court / Successor Court is sent to the System Officer / System Assistant, who shall compile the same for all courts and ensure that a consolidated list is published by 04.30 P.M. of each working day at the web-site of the Civil Court for information to all concerned.

The Office of D.L.S.A., Biharsharif / Sub-Divisional L.S.A., Hilsa shall remain functional during this period.

Medical dispensary in the Court complex be kept ready and fully equipped to tackle any emergent situation.

The System Officer, System Assistants will render technical support to all the Courts in running their functions in virtual mode, under the supervision and guidance of Nodal Officers.

All the concerned appearing in physical court and all the staffs of Civil Court, are directed to follow the social distancing guideline regarding Covid-19 and also to take all preventive measures to protect themselves from exposure to Corona Virus.

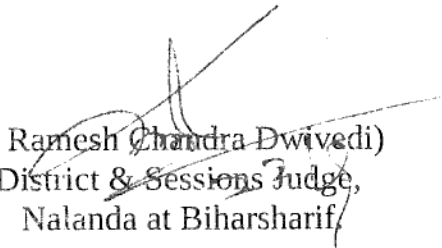
Consumption and spitting of Supari/Tobacco/Pan/Gutka/Pan Masala in Court Campus is strictly prohibited, if any body is found doing so, strict action will be taken against him/her. Court Manager/Head Clerk/ Nazir is required to ensure the same.

If congregation of learned Advocates/ litigants are found in Court premises and guideline of social distancing is not maintained, the same shall be apprised to the Hon'ble Court with the recommendation for withdrawal of functioning of Physical Court.

All the aforesaid measures have been taken to avoid congregation and to ensure minimum footfall in court premises.

System Officer is directed to inform all concerned through electronic mode.

Inform all concerned.

  
(Dr. Ramesh Chandra Dwivedi)  
District & Sessions Judge,  
Nalanda at Biharsharif